

ITEM NO.301

COURT NO.2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).3309-3310/1997

INDRAKASHI DEVI &amp; ORS.

Appellant(s)

VERSUS

THE STATE OF KARNATAKA &amp; ANR.

Respondent(s)

[ONLY I.A. No. 136367/2025 IN C.A. No. 3303/1997 IS LISTED UNDER THIS ITEM.]

WITH

C.A. No. 3303/1997 (IV-A)

I.A.

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 136367/2025

IA No. 136367/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 29-05-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) Mr. Gopal Sankaranarayanan, Sr. Adv.  
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Ms. Yashmita Pandey, Adv.

Mr. Vikas Mehta, AOR  
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Mrs. Nitika Grover, Adv.

Mrs. Lalita Kaushik, AOR

Mr. A.K. Ganguli, Sr. Adv.  
Mr. T. Harish Kumar, AOR  
Mr. Arunabha Ganguli, Adv.  
Mr. Shubham P Chopra, Adv.

Mr. Mukul Rohatgi, Sr. Adv.  
Ms. Nayantara BG, Adv.  
Mr. Sanjay G., Adv.  
Mr. Samyak Jain, Adv.  
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 Ms. Puja Tiwari, Adv.  
 Ms. Shilpi Shrivastava, Adv.  
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For Respondent(s) Mr. Kapil Sibal, Sr. Adv.  
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Mr. NDB Raju, Adv.  
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 Ms. Bharathiraju, Adv.  
 Mr. Guntur Prabhakar, AOR

Mr. Pramod Dayal, AOR

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 Mr. J.S. Krishnan, Adv.  
 Mr. Hitesh Kumar Sharma, Adv.  
 Ms. Swati Vishan, Adv.  
 Mr. Varun Varma, Adv.  
 Mr. Akhileshwar Jha, Adv.  
 Mr. Abhay Kumar, Adv.

Mr. N.D.B. Raju, Adv.  
 Mr. T.Gowda N.M, Adv.  
 Mr. V.Senthil Kumar, Adv.  
 Ms. Bharathi Raju, Adv.  
 Ms. Vasundhara Jaju, Adv.  
 Mr. Prabhakar, AOR  
 Mr. Anish N.T., Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

I.A.No. 136367/2025 in C.A. No.3303/1997

1. Heard learned Senior Counsel for the parties.
2. Having regard to the issues involved, and with a view to

protect the interest of both sides, we deem it appropriate to issue the following directions:

(i) Civil Appeal No.3303 of 1997 and all the proceedings arising therefrom are ordered to be placed before a three-Judge Bench for final hearing in the week commencing from 18.08.2025.

(ii) As an interim measure, all the TDRs issued pursuant to the interim/contempt orders passed by this Court, shall be kept in the Registry of this Court during the pendency of the present appeal. If the TDRs have been handed over to the appellants (non-applicants), they are directed not to utilize or sell the TDR/DRCs till further orders. It is made clear that no third-party interest or personal benefits shall be created/drawn out of TDRs/DRCs released by the Registry of this Court.

(iii) The Review Petitions filed by the applicant/State bearing D. Nos. 14209/2025, 14554/2025 and 14190/2025 may be listed before the Hon'ble Bench in the week commencing from 21.07.2025, as per rules and subject to curing of defects, if any. The above-stated interim directions are subject to the outcome of the Review Petitions. However, if the Review Petitions are declined, in that event, the interim direction shall remain in force for a period of four weeks from the date of passing of such order and/or the matter is heard by a three-Judge Bench, whichever is later.

3. In order to avoid further complications, the consequential effect of the orders dated 21.11.2014, 17.05.2023, 19.03.2024 and 22.05.2025 shall be kept in abeyance.

4. This interim arrangement is without prejudice to the rights of the parties.

5. I.A. No. 136367/2025 stands disposed of accordingly.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR

